## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CA(CAA)-22/ND/2018

In the matter of: Sterile India (P) Ltd

....PETITIONER

SECTION:

Under Section 230-232

Order delivered on 08.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/applicant

For the Respondent/Corporate Debtor:::

For the Intervener

:Ms. Lakshmi Gurung, Standing Counsel along with Mr. Omkar Singh, Income tax Deptt.

## **ORDER**

Learned Counsel for the Applicant is present and at the request of the Ld. Counsel for the applicant, the matter is adjourned to 15.2.2018 for filing the Resolution passed, if any, in relation to the change of Auditors subsequent to the certification of Balance Sheet by the erstwhile Auditors for the period ending 31.3.2017.

List on 15.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit